

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 308**  
IA-1100/2023  
In  
IB-485(ND)/2022

**IN THE MATTER OF:**

State Bank of India

**Vs**

Anil Mohan Wig

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 95(1) of IBC, 2016**

**Order delivered on 01.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Amrendra Kumar Singh, Advocate.

For the RP : Mr. Kushal Bansal, Adv along with  
Mr. Naveen Kumar Jain, IRP in person

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

**IA-1100/2023:-**

One week time granted to Resolution Professional to comply with the order dated 16.04.2024.

List the matter on **14.05.2024**.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**